

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-385/2024

IN

IB-185(ND)/2022

IN THE MATTER OF:

M/s. Stressed Assets Stabilisation Fund

.... Petitioner/Applicant

Vs.

Bina Sharma

....

Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Akshat Bajpai, Ms. Ishanee Sharma, Mr. Shobhit Trehan, Advs.

For the Respondent : Mr. Gaurav H. Sethi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar, Advs.

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

ORDER

IA-385/2024

Ld. Counsel appears for the Resolution Professional. Ld. Counsel appears for the Personal Guarantor. He shall take steps to bring the reply on record within two days.

List the matter on **03.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay